

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-238/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Jai Bhole Steel Works **.....Applicant**

Vs.

M/s Oliver Engineering Pvt Ltd. **.....Respondent**

Order delivered on 27.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ajay Garg, Adv.
Mr. Mahesh Sharma, Adv.

For the Respondent : Mr. Puneet Singh Bindra, Adv.
Ms. Simran Jeet, Adv.

ORDER

CA No. 81/2018, C-IV is filed in the form of affidavit along with the settlement agreement duly executed on 21.09.2018 between the parties. The said settlement agreement is taken on record along with the affidavit filed by the applicant. In view of above and as per the request made in the affidavit to allow the applicant to withdraw the application. Application is allowed to be withdrawn. Application is disposed of in terms of the above



order. As a consequence the main application filed under Section 9 of the Insolvency & Bankruptcy Code being IB-238/(ND)/2018 stands withdrawn and disposed of.

— S/D —
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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh